986 .

बिकोगे. बेभाव गिरोगे ग्रौर विकोगे । वे तो ग्रपने ग्राप चले गये मगर जैसे ग्रौर माननीय सदस्यों ने कहा, कल्पनाथ जी कह रहे थे कि रिजर्वेशन खत्म कराने की बात सोच रहेथे तब जब जनता पार्टी राज था। फिर इंदिरा जी को वधाई दिये वगैर मैं नही रह सकता कि दबारा 10 साल के लिए हरिजनों तथा जनजातियों के रिजर्वेशन का संशोधन लेकर मदन से पास कराया । ये सब ऐसी बातें हैं जिन पर हमें ध्यान करना चाहिए। यह राष्ट्रीय प्रश्न राजनीति से ऊपर उठा हम्रा सवाल है मैं डा० राम मनोहर लोहिया को याद किये बगैर नहीं रह सकता है। 67 में जब उत्तर भारत में हमारी कांग्रेस पार्टी नही रही, एस०वी०डी. की गवर्नमेंट वनी तो लोहिया जी मात्र ऐसे लीडर थे जिन्होंने सारे राज्यों में 60 फीसदी राजनीतिक सत्ता हरिजन. क्लासेड के लोगो को दिलवाई । लीड**र** भौर भी थे। उसके बाद इन पार्टियों का जिस तरह से वंटवारा हुग्रा ग्रापको वहत जानकारी है लेकिन सारे राज्यों में विशेषकर उत्तर भारत मे. 60 फीसदी-डा० लोहिया जी की बदौलत राजनीतिक मत्ता में हरिजन भ्रौर बैंकवर्ड लोगों की माझेदारी दी गयी। यह सत्ता ऐसी चीज है कि इसमें जाने से स्वतः ही उस समाज के लोगों में गौरव वढता है ग्रौर सरकार में काम अपने **ग्राप होने लगते है । यह जरूर होना** हमारे जो कमीशन बनते है चाहिए। उनमें भी हरिजन और इन के, को टाप पर चनाव ग्रादि का चेयरमैन बना दीजिए तब यह समस्या श्रपने श्राप हल हो जायेगी ग्रौर ग्रगर हल न हो तो फिर वेलोग जिम्मेदार होंगे हमने तम्हारा चेयरमैन बनादिया, तम नहीं ग्रमल कर पारहे हो तो हम क्या करें। ऐसा नहीं हो पारहा है, है कि ग्रगर हम रिजर्वेशन का भायदा इन जातियों को देना काल से म्रार्थिक. चाहते हैं। जो बहत सामाजिक सब तरह की यातनास्रों के शिकार रहे हैं तो हम चुनाद बोर्डों में, चनाव के चैयरमैन या राजनीतिक सता मे जहां से लागों पर ग्रसर होता है

वहां इन लोगों को ले तभी हम समझते हैं कि सच्चाई से इन गरीबों की मदद करेंगे।

रिजर्वेशन के सवाल पर उपसभाध्यक्ष महोदय. कछ ग्रंतर्राष्टीय ताकतें हमारे कर रहीं है देश में किंस तरह से काम मझसे ज्यादा ज्ञान शायद भ्रापको होगा । चाहे गुजरात में रिजर्वेशन का सवाल हो या उस पर ग्रान्दोलन कराया जा रहा हो चाहे कहीं और जगह से कराया जा रहा हो यह सब वहारी ताकतें षडयंत्र है। फिर भी हमारे प्रधान मंती जी ने अनेक बार कहा है कि रिजवशन के सवाल को हटाने का हमारा कोई इरादा नही है, कई बार उनके वयान ग्राये हैं ग्रौर प्रधान मंत्री श्री राजीव जी हमारे गरीबों के बीच में जाकर जनजातियों के बीच में जा करके जिस तरह से चेतना पैदा कर रहे हैं, सरकारी सर्विसेज में या उन लोगों में जो ऐसी दी हई सहायतास्रों को पहचाना नही चाहते हैं...

उपसमाध्यक्ष (अः संतोष कुमार साहु)ः ग्राप कल बोलेंगे या ग्राज ही...

श्री राम चन्द्र विकल ठीक है, कल बोलगा।

## STATEMENT BY MINISTER

Gas Leakage at Shriram Foods and Fertilisers Industries Plant in Delhi

THE VICE-CHAIRMAN (SHRI SAN TOSH KUMAR SAHU): Now, I ask Mr Sangma to make his statement.

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI P.A. SANGMA): Sir, I deeply regret to inform the House that today morning at about 10.30 A.M. a leakage of gas occurred from the precints of the factory of Messrs Shriram Foods & Fertilizers Industries Plant located at Shivaji Marg, Delhi. The leakage of liquid oleum resulted from a damage to the outlet pipeline of the oleum storage tank, arising out of the collapse of the supporting structure of the tank. The plant personnel made attempts to neutralise the leakage with the help of line and capious quantities of water. Some of the liquid reacted with the water and formed thick fumes containing steam and possibly gaseous sulphur trioxide which moved in easternly direction. The plant personnely

were assisted by the members of the fire brigade which reached there promptly. The Lt. Governor and other officials from the Delhi Admini tration and Government of India also reached the site promptly.

The fumes caused coughing and irrtations to the throat and the eyes and breathlessness of the persons exposed thereto. As per available information, the details of persons who reported to hospitals is as follows:—

S.No.	Name of Hospital						
Ι.	Jai Prakash Narain Hos	pital					70 examined/12 admitted
2.	Ram Manohar Lohia F	Iospita	1.		•		31 examined/23 admitted
3•	All India Institute of M	Iedica	l Scie	rnces			43. examined/6 serious admitted
4.	Safdarjang Hospital						25 admitted
5.	Hindu Rao Hospital						31 admitted/3 serious -
6.	Ashok Vihar Hospital						3 admitted
7.	Javodhya Hospital .						3 admitted
8.	Balak Ram Hospital						* ** * ***

None of the persons working in the Sulphuric Acid/Oleum plant has been effected. The sulphuric acid/oleum plant is closed. The work on neutralisation of oleum is continuing. One General Manager, Plant Manager and Plant Engineer of the company have been arrested. The Lt. Governor, Delhi has taken a decision to order an enquiry into the accident.

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): There are many names. I am asking the Members one by one for asking clarifications. Shri Sukomal Sen.

SHRI SUKOMAL SEN (West Bengal): Sir, perhaps this is a b fitting commentary. When the country is mourning the Bhopal victims and Bhopal is observing the second year of its tragedy, this has happened. This issue of industrial pollution and its alarming effects were discussed many times in this House. After the Bhopal gas tragedy, it was discussed at length in the House and the Minister assured the House that they will take serious action against the offenders and deterrent punishment will be given to them. They will see to it that this tragedy does not recur in future. Only a few days back, we discussed in this House another incident of gas leakage near NOIDA where one man died and several others were seriously affected and taken to hospital. On and December, the country observed the first anniversary of the dark tragedy at Bhopal. Today is the 4th December and we hear from the Minister that a serious incident has taken place in Delhi itself through gas leakage. According to the Minister's figures. I do not know how far it is correct—217 persons have been affected. Either they have been examined or admitted in the hospital or found in serious condition. So, it is a very serious

THE VICE CHAIRMAN (SHRI SANTOSH KUMAR SAHU): Please ask only clarifications.

SHRI SUKOMAL SEN: In spite of the tragedy in Bhopal and in spite of the repeated assurance by the Minister on the floor of the House, these things are continuing to occur in this country and in the city of Delhi. After what happend at Bhopal and after repeated assurances given by the Minister in the Houset several times, I want to know what deterrene actions have been taken to see to it that thesthings do not recur in future. The Government machinery has gone into it and investigated the Bhopal gas tragedy and the sub-sequent tragedies of industrial pollution that have taken place in the country in several places, in NOIDA a few days back and before that in Bombay. What is the result of the enquiry? Who are the offenders? In regard to the Bhopal tragedy, I regret to say that even the report of the Vardharajan Committee has not been tabled on the Table of the House and we are in the dark about what actually happened there, what type of gas emitted and what type of injuries were suffered by the people. No body knows all these things as yet. There are so many surmises. It has appeared in the newspapers that even cynide gas was emitted in Bhopal.

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): Please ask only clarifications.

SHRI SUKOMAL SEN: I want to know what action the Government has taken particularly against the offenders of the industrial pollution in this country which occurred Bombay and in NOIDA and elsehwere after the Bhopal gas tragedy. What is the type of inspection that they have carried out inside the factories which produce these toxic gases and other harmful gases? What is the mechanism of investigation?

Then, Sir, what is the Government doing about this particular incident that has occurred today in Delhi? What type of inspection are

they going to carry out in this matter? And they have arrested one officer or some other officers What sort of compensation are they going to provide to the victims? And what special arrangements they are making to have them properly medically treated? We know that the victims are sent to various hospitals. And they are left at the mercy of the hospitals and they are not getting proper, treatment. What is the Government doing in that respect?

श्रोः जे०३०जैन (मध्य प्रदेश): सभाध्यक्ष महोदय, कर भोगल दुर्घटना का वर्ष पूरा हुम्रा मौर सारा देश उप काण्ड को याद कर रहा ऐसी ग्राज यह एक हिन्दस्तान की राजधानी दिल्ली में हई है, जिसका ग्रसर देश में हो नहीं बल्कि विदेशों में भी इसकी चर्चा होगी इतने बड़े देश की राजधानी में इस तरह का काण्ड हो सक्ताहै।तो नागरिक ग्रौर जनता में यह चर्चा होगा। यह जो देश की राजधानो है, देश को चलाने वाले ग्रफसर ग्रौर नंता वैठे हैं, यह एक वहुत गम्भार समस्या है कि किस तरह से हमारे देश के साथ कोई भी व्यक्ति खिलवाड कर सक्ता है। मुझे याद है इसी सदन में जब एक चर्चा हो रही थो तो ग≾वर्ष नैंनेइसो श्रीराम केमीकल्स के बारे में अपने भाषण में यह कहा था कि शहर के बीवों-बीव इस कारखाने का बना रहना ।सद्ध हो सकता रिकार्ड को बात में कहरहा हूं। लेकिन लगता है कि इस कारखाने के मालिक का कुछ स्तर परप्रभाव है ग्रीर कौन इसके मालिक है, इसको जानकारो तो में मंत्री महोदयं सं लेना चाहुंगा इसके मालिक कौन हैं और जो यहां प्रोसीडिंग होती है, जो हमारे सदस्य ग्रयने यहां पर विचार रखते हैं, प्रोसीडिंग क्या उस लाइब्रेरी के अन्दर या फाइल ही रख दिया जाता है या हमारे कारीगण उसका विश्लेषण करके उसपर म्रयनी राय देते है ग्रौर यदि राय जाती है, तो क्या अर्थवाही की जाती है? जो सदस्यों की भावना होती है जो उनके उदगार होते हैं, जो भ्रयने वक्तव्य करते हैं, उसके ऊपर अधिकारियों और

मंत्राजय ने क्या कदम उठाए । मैं एक प्रश्न यह मंत्रो महोदर से पूछता चाहता हूं ।

दूसरी बात कौन इस कंपनी के मालिक हैं? जनरल मैनेजर को गिरफ्तार कियागया? ठीक है। लेकिन लोगों के स्वार्थ इस के प्रन्दर निहित उन व्यक्तियों के खिवाफ मंत्री ने कार्यवाही क्यों नहीं की ? इसका उत्तर हिन्दस्तान के नागरिक चाहते हैं, मैं हो नहीं, इस जप्तन्य कल्ण्ड के होने से हिन्दस्तान का एक-एक नागरिक इस बात की अपेक्षा करता है कि इसका उत्तर दें कि ग्रापने इस कंपनी के मालिकों के खिताफ कार्यवाहीं में हिविक्तवाहट क्यों की है, ? एक कर्मवारी, जिसको दो-तोन हजार रूप्ये मिलते हैं, उसको तो ग्रापने गिरफ्तार उस ी जिम्मेदारो लेकिन मालिकों के खिलाफ कार्यवही हुई ? क्यों नहीं कुरया यह बताएं।

उपसभाध्यक्ष, महोदय, 15 किलोमीटर इस गैस का प्रभाव हम्रा ।साढ़े गैस सःरो जगह बजे यह छह बर्ज क्या ग्रब स्वतः ग्राने ग्राप ग्रासमान गयी ? दिल्ली के नागरिक उडकर चनी । वह यह जानना कि सरकार ने इस गैस के सम्बन्ध में क्या उराय किए हैं? क्या ग्रयने ग्राप उडकर ग्राप्तनान में चती गयी या इसकी समाप्त करने के लिये सरकार ने कोई उपाय किये हैं ?

उपसमाध्यक्ष महोदय, साढ दस बने यह काण्ड हुप्रा। दिल्लो के बानार नी, साढ नी वने खुल जाते हैं, दूध की दुकानें मुबह से खुल जातो है थ्रीर बहुत सा खाने-पीने का सामान दुकानों के ऊपर खुला रहना है। क्या इस गैस का प्रभाव वहां दुकानों में रखी खाने-पीने की चीजों पर पड़ा या नहीं ? अगर प्रभाव पड़ा है, तो क्या उस सामान को नष्ट कराने के लिये सरकार ने कोई उपाय किए हैं? अब यदि उन दुकानदारों का सामान नष्ट कराया जाता है, तो क्या उनको

श्री जें के व जैन }

कंपनसेशन देने के बारे में सरकार ने कुछ उपाय निकाले हैं या नहीं?

इन बातों को सारे सदन में ग्राप बतायें क्योंकि हम लोग ग्रीर सारे देश के लोग सरकार से इसकी ग्रपेक्षा करते हैं कि इन सारी चोजों का निवारण सरकार तुरन्त करे।

SHRI V. GOPALSAMY (Tamil Nadu): Mr. Vice-Chairman, Sir, we are shocked to hear this news. Our hearts go with the people who have suffered and are taking treatment in the hospitals. I wish them all recovery. Sir, Bhotal was turned into a gas chamber. Thousands were killed. Even among those who survived hundreds and thousands are suffering the tortures of hell even today.

Sir, from the statement given by the . Mi dister I would like to point out that it has been mentioned there that the leakage of liquidoloum resulted from a damage to the outlet pin line of the oleum storage tank, arising out of the collapse of the supporting structure of the tank. That means that the supporting structure of the tank was already in a damaged condition. All of a sudden the collapse could not take place. In that case what was the factory management doing? A sticipating the collapse of the structure they could have taken precautionary measures.

Sir, the statement further savs that the plant personnel made attempts to neutralise the leakage with the help of lime and copious quantities of water, that some of the liquid reacted with the water and formed this furn's containing steam and possibly gaseous subnur triodide which moved in the eastern direction. Sir, the poisonous gas was produced by the idiocy and foolish attempts of those persons in the factory who tried to neutralise the leakage with the help of ime and water. So the liquid reacted with he water. I want to know from the Minister whether the management employed technical experts in that factory. In that case what were that technical experts doing?

Sir, these factory owners are minting money. They are playing with the lives of the people. A serious accident was about to happen. At that time the factory personnel themselves have produced this poisonous gas. It is a shame to witness such a cine under the very nose of the Central Government in the capital city. (Time belletings) Sir, I would like to know from the Mi uster whether any warning was given to the people immediately through loud-sprakers in the streets to take precautionary measures because already the poisonous gas was afloat in the air, it is a very serious

matter. The people may be affected by this poisonous gas today or tomorrow or day after. The people who are responsible for running the factory must be booked. They must be prosecuted. Severe action should be taken against them. Otherewise, I am afraid, one day poisonous fumes will come to Parliament also.

श्री करुपनाथ राय: (उत्तर प्रदेश):
6.00 PM प्रादरणीय उपाध्यक्ष महोदय मैं गृह
मंत्री से यह जानना चाहता हूं कि
क्या सरकार इस प्रकार का कोई नंतिगत
निर्णय लेती कि इस प्रकार की किसी केमिकल
इंडस्ट्री दा कोई प्लांट इस देश की राजधानी
में या किसी राज्य की राजधानी में
नहीं लगेगा ?

दूसरी बात यह है कि इन केमिकल इंडस्टीज में सरकारी इंस्पेक्टर्स होते हैं जो कि इन टैंक्स की जांच करते हैं कि वे ठीक हैं या नहीं ठीक हैं ? क्या उन का प्रेणर है ? ग्रादि चीजों की जांच के लिये इंस्पेक्टर्स होते हैं। उनको ग्रब तक बर्खास्त किया गया या नहीं ? उनके खिलाफ कोई कार्यवाई हुई या नहीं ? दूसरी बात यह कि जो इस फैक्टरी के मालिक हैं चरत राम भरत राम वह गिरफ्तार किए गए या नहीं ? मैं अ पसे मांग इरता हूं कि इनको गिरफ्तार किया जाए ग्रौर इनके ऊपर मर्डर का मुकदमा चलाया जाएं, कत्ल का मुकदमा चलाया जाए। जब तक ये खंखार भेडिये खुन पीने वाले ग्रपराधियों के खिलाफ सख्त कार्यवाई नहीं होगी तब तक ये मानेंगे नहीं। ग्राप गृह मंत्री हैं तो उस इलाके के पुलिस स्टेशन हैं जिसके ग्रन्तर्गत यह घटना घटी है वह भी जिम्मेदार है। वहां का एस०पी०, डी०एस०पी० या जे। फैक्टरी में घूमता रहाता है, गर्वनमेंट म्राफ इंडिया इंडस्ट्री डिपार्टमेंट का म्रधि-कारी वे सब इसके लिये जिम्मेदार हैं। भोपाल में हजारों लोग मारे गये, इसी तरह बम्बई में भी गैस लोग नोएडा में भी गैस लीक हुई ग्रीर ग्रब यहां दिल्ला में हुई है। मैं जानना चाहता हं कि इस तरह को कितने घटनाएं न्ना प्रस्ति । अब तक सरकार इन पूजि पतियों के खिलाफ, इडस्ट्री लगान वालों के खिलाफ सख्ती के साथ कार्यवाई नहीं करेगी इस तग्ह की घटना

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पुनरावृत्ति होतं रहेंगी, गरीब इंसान मरते रहेंगें, धनी पशु हमारा खून पीते रहेंगें। मुझे ऐसा लगता है कि जब कई लोग एडमिट हुए, सीरियस कंडिशन है तो कुछ लोग मरे भी होंगे। मैं सरकार से जान⊣ा चाहता हूं कि इस वक्त तक कितने लोग मर गये हैं। ग्रगर सीरियस हैं तो कुछ भी मरे होंगे।

DR. SHANTI G. PATEL (Maharashtra): Ir. Vice-Chairman, Sir. again, we are becoming a witness to a tragedy, right in the capital of this country. Only a year back we witnessed a tragedy in Bhopal, which is a State Capital, which shook the whole-world. Later on, there were tragedies of similar type in Bombay, a other State Capital, and also in Delhi. Sir, sometimes, we feel, is industrialisation going it be a boon or a curse on humanity? The pollutants and hazards humanity? The pollutants and hazards which are the result of this industrialisation are not merely spoiling the environment, but are also engulfing human beings. The loss is both in the form of life of human beings as well as in the economic terms, apart. from the hardships and inconveniences which are caused to thousands of people.

I would like to know in this context-may I have the attention of the hon. Minister please—whether any survey has been made in the city of Delhi, after the Bhopal tragedy, ng the plants where leakages are to take place. If such a survey has regarding the plants been made, what has been the re ult and what action has been taken by the department concerned? I would also like to know whether the measures, legal mea ures, under the present law, are enough, more stri gent measures are called for so as to deal with such situations. I would also like to know whether the staff concerned with inspection and prosecution of the defaulters have been functioning properly, or, are on the payrell of the company concerned, as it appears to be the normal thing in the case of these chemical factories. Sir, the statement says:

"The leakage of liquid oleum resulted from a damage to the outlet pipeline of the oleum storage tank, arising out of the collapse of the supporting structure of the tank. The plant personnel made attempts to neutralise the leakage with the help of lime and copious quantities of water."

This raises certain basic issues whether this particular sort of support wa proper, whether the tank was of proper mate ials so that it can withstand the type of collapse which was likely to occur any time in future due to one reason or another, whether these people concerned were sufficiently trained in meeting emerge cies whenever they arise. Over 200 persons have been admitted to the hospital.

The arrests have been made. May I know

whether the Chairman and Managing Director-whether they are Rams or Ravana we are not concerned-are arrested, or whether Government is contemplating arresting them even right now?

SHRI JASWANT SINGH (Rajasthan): Mr. Vice-Chairman, Sir, it is both tragic and ironic that just last evening at about the same time the Government came forward with a statement on the tragic anniversary of Bhopal tragedy and all that that statement contained, one year after Bhopal tragedy had taken place was what the Government now intends to do.

I had participated in asking on that statement also and I had then expressed my deep resentment, my anger, my that one year after Bhopal dissatisfaction all that the Government could then do yesterday, in a public relations exercise kind of statement was to come forward and say "we are now considering what measures need to be taken". I had occasion yesterday to point this out to the hon. Minister that that was an insult to all th se who had died in Bhopal, it is an insult to all those who are crippled and are made to live a life which is sub-human. I am very unhappy that what I had to say in this House yesterday at about the same time has found sustenance and has now found support in a tragedy of this kind in the capital city.

The present is not an occasion for me to elaborate at length on the criminal negligence of authorities in any such industrial tragedy that takes place. I am informed by the 1 on. Minister that an enquiry has been ordered I do not think Government has done a very great deed in coming to the House and inforgreat deed in coming to the House and informing us that an enquiry has been ordered. The enquiry will take place. The Bhopal enquiry is still to be completed. We had made a demand about the Vardarajan Committee Report. That Committee's report has yet to emerge. What good does it do if an enquiry is ordered? I will ask three four specific questions because it is a totally or four specific questions because it is a totally distressing event.

SHRI KALPNATH RAI: It is criminal negligence of Charat Ram.

SHRI V. GOPALSAMY: Of authorities and management both.

VICE-CHAIRMAN (SHRI SAN-THE TOSH KUMAR SAHU) : Please ask ques-

SHRI JASWANT SINGH : Now I will ask the questions that I have to ask. Firstly, the question of preventive measures and prior knowledge. There has been a reference made to it by some other speakers. Had the Government of India, the Delhi Administra-tion, whichever authorities are concerned, including the owners of this plant which is in the heart of a thickly popul ted p r fo Delhi and not just the officials who mana Seri J swadt Singe)

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the plant, ever emphasised, was it over emphasised on these owners that there is need for special care in the funct oning of this plant, because it is in the heart of a populated area leave alone my observation about what the Government has failed to do so far one year after Bhopal. What is then totally distressing is the performance of the fire fighting department. The hon. Minister says that the plant personnel made attempts to neutralise the leakage—and tlen goes on to describe— "with the help of lime and copious quantities of water". And two or three lines later inadvertantly perhaps but so tellingly, the Minister has this to say: "The plant personnel were assisted by the members of the fire brigade which reached there promptly". Were they assisted? Did the fire brigade assist in committing this criminality? Did the fire brigade have no knowldege that if they had to contend with a chemical accident in the heart of the capital, it is not merely by treating it with water and lime that they will be able to cope with it? One year after Bhopal the Delhi Fire Br gade is assisting the plant personnel by spreading water over it. You arn st the plant person el, but there is not a word in the Minister's statement about what the fire fighting unit was doing and you are telling us that they assisted in the commitment of this criminality. I am amazed at the sheer puerile, childish, ill-educated statements with which the Government comes forward in the face of the grimmest of the grim human tragedies. This i an astounding p r-formance for a Government which says, "We work faster." Do you work faster to kill human beings? Do you work faster to kill Indian citzens?

I have many questions to ask, but it is futile to ask them from this Government.

(विहार) : महोदय, प्रसाद गैस लीकेज की घटना देश में स्नाम बात हो गई है। कुछ समय के बाद इस. तरह की बातें हमेशा हम लोगों को सुनने को मिलती हैं जिसमें कुछ लोग मारे जाते हैं और कुछ लोग घायल होते हैं। इस तरह की जो घटनायें घट रही हैं किसी साधारण करखाने में नही हो रही हैं बल्कि ये घटनायें या तो मल्टीनेशनल कारखाने हैं वहा हो रही हैं या तो एम०ग्रार०टी०पी० के कारखाने हैं वहां हो रही हैं। इस तरह से जो देश के बड़े-बड़े पुंजीपति हैं विश्व के बड़-बड़ पुंजीपति हैं, उनके द्वारा जो स्थापित कारखाने हैं उन्हीं कारखानों में इस तरह की घटनायें देखने मिलती हैं ।

श्रीमन्, मैं सरकार से यह जानना

चाहता हूं कि जो एम०ग्रार०टी०पी० या मल्टीनेशनल कंपनियों के जो कारखाने हैं ग्रीर जो इस तरह से शहरों के बीच स्थापित हैं तो इन कारखानों द्वारा होने वाली इस तरह की दुर्घटनाम्रों स वहां के लोगों की रक्षा के लिये सरकार क्या कोई दीर्घकालीन योजना बनाई

द्सरी वात, कि यह जो समाचार है कि गैस लीकेज के कारण यूनिवर्सिटी चांदनी चौक ग्रौर तीस हजारी के लोग प्रभावित हैं तें। जो खतरनाक गैस इन इलाकों में फैली है इससे वहां के लोगों की रक्षा के लिये सरकार ने क्या-क्या कदम उठाये हैं ?

तीसरी बात, मैं सरकार से जानना चाहुंगा कि क्या सरकार ने उस कारखाने की जांच पहले कराई थी कि यह जो पाइप लाइन है इसकी श्रवस्था कैसी है ? क्या सरकार ने, जो लोग घायल हुए हैं-मरे हैं कि नहीं यह सूचना नहीं है— लेकिन जो घायल हुए हैं तो सर्कार ने उनको मुग्रावजा देने के लिये क्या कदम उठाये हैं ? क्या सरकार यह बतायेगी कि इस घटना में कोई व्यक्ति मरा है या नहीं?

श्रंत में मैं सरकार से यह जानना चाहंगा कि सरकार ने इस कारखाने के मालिक के खिलाफ क्या कदम उठाया

PROF. C. LAKSHMANNA (Andhra Pradesh): Mr. Vice-Chairman, Sir, I have questions to seek assurances from the Minister.

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): You ask clarifications. He can clarify.

PROF. C. LAKSHMANNA: Little did I realise that I would have to stand once again within hardly 24 hours to ask questions on a tradgey which is similar to the one which happened about a year ago.

Having stated this, I would like to ask the Minister, in view of the fact that the supporting structure has fallen down, leading to the particular leakage of gas, whether he will assure the House that he will bring forward appropriate changes in the Factories Act so that there is inbuilt mechanism of inspection and monitoring of the existence

of the factories and the processes. This is the first onc.

Secondly, his statement has also brought out the woeful state of affairs with regard to meeting of such calamitous situations I would like to ask and get an assurance from the Mi lister that in future the Minister will see to it that all the factories have the capacity to meet a situation of this nature and neutralize the possibility of leakage of any gas or anything in those factories. Therefore, will the Milister assure the House that not merely will efforts be made to incorporate neutralizing machinery within the factories but that necessary training will also be imparted to the personnel who have to be there, and forther that such personnel will not fail in their duty' leading to such calamitous situations as the ones which are happening.

Thirdly, I am glad that the It. Governor who happened to be our colleague till very cently, has ordered an enquiry.

SHRI JAGESH DESAI (Maharashtra): That is not correct. He has taken a decision to order an enquiry.

PROF. C. LAKSHMANNA: Anyway, I stand corrected. What is more important is that whether the Minister would assure us that an appropriate enquiry will be constituted? Whether a time-lmit will be constituted? Whether a time-lmit be kept on the part of the enquiry to submit a report? Then only we will be knowing exactly what are the factors that have given rise to this alarming situation. Otherwise the whole concept of enquiry will become an eye-wash as it has been in the case of Bhopal gas tragedy.

Finally, I would like to have an assurance from the Minister that the fire fighting machinery will be equipped not merely for fighting fire in the normal conventional sense, but also in such situations as the ones which have been happening. It is not merely using hydrant and pouring water. The fire fighting personnel should also know. the rudiments for meeting any such situations

Therefore, I would like to seek an assurance from the Minister that these efforts will be made in future. Thank you.

श्री राम चन्द्र विकल (उत्तर प्रदेश): पहली शिकायत मुझे चेयर से है मतलब जो भी यहाँ बैठते हैं ग्राप से मतलब नहीं है मेरा। मैंने नोयडा के कांड को ग्रख-बारों में पढ़ा स्पेशल मेंशन दिया सोमवार में लिखा हम्रा जहां नोयडा में एक ग्रादमी गया भ्रीर 85 भ्रादमी बेहोश हुए यह घटना दिल्ली पर भी ग्रा सकती है। मैंने श्राशंका व्यक्त की थी कि दिल्ली में भी ऐसी घटना हो सकती है, गवर्नमेंट इसके बारे में क्या कर रही है। मेरा स्पेशल मेंशन रिजक्ट कर दिया। क्या मैं रोज इसी लड़ाई को लड़ूं कि मेरी बात मानी जाय या सुनी जाय। लेकिन रिजक्ट कर दिया गया। हम भी ग्रखबार पढ़ते हैं। मैं सरकार से कहना चाहता हं भ्रगर हमारे सरकारी अधिकारियों के नोटिस में नहीं म्राती है कोई बातें जो देश के लिए दुखद घटना बन जाती हैं तो माननीय सदस्य जो इस हाउस में बोलते हैं उनके विचारों को हर विभाग से लेकर मंत्रियों पहुंचाना चाहिए। ग्राखिर यह नुमाइंदे हैं व जनता के बीच में रहते हैं वहां की भावनाग्रों को लाते हैं ग्रखबार मंतियों से ज्यादा पढ़ते हैं. सरकारी ग्रफ-सरों से ज्यादा ग्रखबार पढ़ते हैं, इनको जो जानकारी होती है इनकी बातों को हर विभाग द्वारा भ्रौर मंत्रि परिषद द्वारा नोट किया जाना चाहिए, उनके नोटिस में सारी बातें ग्रानी चाहिएं।

Minister

दूसरी मेरी शिकायत यह है कि इस स्टेटमेंट का हिन्दी ग्रनुवाद नहीं मिला। मैंने ग्रनुवाद लाने के लिए कहा । जब किसी सवाल की हिन्दी में मांगते हैं तो कहते हैं कि हिन्दी के सवाल खत्म हो हो गए। इसके मायने यह है कि हिन्दो की उपेक्षा है इस सदन में भारी उपेक्षा। है। मुझे रोज झगड़ा करना पड़ता है ग्रब घर से एजेंडा मैं लाता नहीं हूं।

में यह कहना चाहता हूं कि यह उद्योग दिल्ली में रहे या नहीं रहे इस मामले की मैं पहले से उठाता रहा हूं। वायु दूषण को स्नाप रोकना चाहते हैं स्नौर वायु दूषण के लिए फैक्टरी भी लगवाते जा रहे हैं। यह डबल नीति बहुत घातक नीति है। मैं यह जानना चाहता हूं कि दिल्ली से ऐसे उद्योगों की जिनसे ऐसी गैस या बीमारी फैल सकती है। दिल्ली से सी डेढ सी मील की दूरी पर पहुंचवा दें। यह सारे सदन की राय है। फैक्टरी मैनेजर को तो जेल भेज दिया परन्तु मालिकों के बारे में म्राप क्या सोचने जा रहे हैं?

श्री कल्पनाथ राष : चरत राम को श्ररेस्ट किया जाए। (श्यवधान)

श्री राम चन्द्र विकल: मैं यह भी जानना चाहता हु मैं मंत्री जी का वक्तव्य सून रहा था जिस में उन्होंने कहा कि फला फला ग्रस्पताल में इतने मरीज पहुच गए हैं। उनकी हलत के बारे में ग्रगर कुछ जानकारी है वह मृत प्रायः तो नहीं हैं बहुत बड़ी खतरनाक हालत में तो नहीं हैं। उनको किस कैटगरी में रखेंगे। म्राखिर इन लोगों की क्या दशा है। जैसे नोयडा के बारे में समाचार पत्नों में ग्राया कि दो की मृत्यु हो गपो और 85 बेहोश हो गए दिल्ली में जो यह गैस निकली है मैं यह जानना चाहता हूं कि इसका प्रभाव दिल्ली में कितनी दूरी पर हुआ है? किस गति से गैस का प्रभाव हम्रा? उसकी गति सीमा क्या रही? क्या उसकी फौरन रोक दिया गया है या उसका प्रसार अभी जारी है ? ये ऐसे सवाल है जिनका जबाब हमें गृह मंत्री

SHRI KAPIL VERMA (Uttar Pradesh): Mr. Vice-Chairman, Sir, this is a very sad incident that should have been allowed to take place in Delhi the seat of the Central Government. Now, the Government appears to have drawn no lesson from the Bhopal disaster. The issue is, whether any instructions have been issued in various parts of the country after the Bhopal disaster that such units which can cause gas leakage should be closed down or due precautions are taken? The question is why such a incident took place or was allowed to take place in Delhi? Why were precaution not taken and why factories should not have been removed far away from Delhi? This portion is pertinent because of the NOIDA incident where two persons died and 85 persons were affected and a Delhi newspaper published today, forecast today that such a gas leakage is going to take place in Delhi, then why were the precautions not taken? My colleague tells me that he himself read it in the Hindustan, Delhi newspaper.

Then the question is; was this gas leakage dangerous or not? Was it like Bhopal gas or not and the Government should also find out whether there was any sabotage by any subversive element because if there was any sabotage, it is very dangerous because the Govt. of India is located here. I want these

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SHRI GHULAM RASOOL MATTO; (Jammu and Kashmir): Sir, I would like to ask a few questions from the Minister. The fumes caused coughing and irritation to the throat and the eyes and breathlessness of the persons exposed thereto. I would like

to know, on the basis of the advice froms his Scientific Advisor, whether this gas a kin to the MIC gas leakage in Bhopal or this gas is as poisonous as MIC gas was? My second question is: he had not said in his statement the areas in Delhi affected by this gas. He may tell us which arear have been affected by this gas leakage in Delhi?

ठाकुर ज्यात पाल सिह (मध्य प्रदेश) : श्रादरणीय उपसभाध्यक्ष जी, मैं श्राज की गैस में खद घिर गया था। उस समय मैं तीस-हजारी कोर्ट में था चुंकि रिटर्निग स्राफिसर के यहां चुनाव के संबंध में मीटिंग बलाई गयी थी । जिस वक्त मैं कोर्ट में था, वहां से बाहर निकला तो क्लाउड की तरह से पूरे तीस हजारी के ग्रंदर गैस भर गयी । चुंकि भोपाल में देखा था कि क्या करना होगा फौरन ही रूमाल पानी से भिगोकर हम लोगों ने बाहर भागने की कोशिश की। मेरे साथ एक लर्नेड वकील भी थे बमश्किल तमाम भीड़ में बाहर निकलकर आये। वाहि वाहि मची हुई थी, किसी तरह का डाइ-रेक्शन नहीं था, भ्रनाउसंमेंट नहीं था भौर वहां से कार से जब हम भागे तो कारों का तांता लगा हुआ। था, पंडित नेहरू जी की समाधि तक गैस ही गैस दिखाई दे रही थी कोई किसी को दिखाई नहीं पड़ रहा था। मैं म्रादरणीय मंत्री जी से पूछना चाहता हूं कि जिस वक्त वहां से लीकेज हुई क्या ग्रापने ग्रस्पतालों को यह इंस्ट्रक्शन दिया कि यह पता लगायें यह कीन सो गैस है। मुझे ग्रब भी पेन हो रहा है, खांसी हो रही थी उस समय दम घुटने लगा था ग्रौर मैं नाम नहीं लेना चाहता ग्रभी कहीं डाक्टर के पास गया तो उन्होंने कहा हमें यह मालूम नहीं है कि वह यह कौन सी गैस है ग्रीर क्या उसका इलाज है इसलिए भ्राप पानी पीते रहिए । मैं जानना चाहता हूं कि क्या ग्रभी तक डाइरेक्ट्रेट ने ग्रस्पतालों को यह बताया है कि यह कौन सी गैस है। मैं भ्रापसे नर्भ निवेदन करना चाहता हूं कि हिन्दुस्तान के चारों तरफ खतरनाक शक्तियां इस देश को मिटाना चाहती हैं। जो कारखाने शहर के ग्रंदर हैं हमें तुरंत एक पालिसी मैटर बनाना होगा कि ऐसे कारखानों को शहर से बाहर निकाला जाये नहीं तो कभी भी कोई भी खतरा इस मुल्क को हो सकता है और उसके श्रंदर हमारी सरकार खतरे में पड़ सकती

दूसरी बात मैं कहना चाहता हूं कि जिन श्रधिकारियों ने उस का इंस्पेक्शन किया, उसमें इंस्पेक्टर्स होते हैं, इंस्पेक्टर से ऊपर ग्रौर आफिसमें होते हैं उन को फौरन अरेस्ट किया जाये श्रौर उन ग्रधिकारियों को तुरंत सस्पेंड किया जाये। सूपरवाइजरी स्टाफ के क्योंकि उनके सामने यह बात थ्रा चुकी थी। श्राज स्बह मेरे मिल ने कहा और मैने भी पढ़ा कि दिल्ली में गैस रिसन होने वाली है। वे ज्योतिषी थे क्या या कोई जो उनको जान-कारी थी तो इसकी इन्क्वायरी जरूरी है । न्यूजपेपर्स में भी यदि उन्होने लिखा थातो उसका कोई न कोई स्राधार होगा ग्रौर ग्राज यही हुग्रा । इसके ग्रंदर श्रापने यह भी नहीं बताया कि जो मरीज ग्रस्पतालों में दाखिल हुए हैं उनके लिए सर-कार ने क्या मदद की है। जो सीरियस है, उनके लिए क्या कंपेनसेशन दिया जा रहा है ? तो मैं इस बात पर ज्यादा बोलना नहीं चाहता हूं क्योंकि मेरी तबीयत ज्यादा ठीक नहीं है। लेकिन मैं केवल इतना कह सकताहं कि भ्राप ग्रपने सभी होस्पीटलों को इन्स्ट्रक्शनज दें, क्योंकि लोग भाग रहे थे, 10-10, 20-20, 30-30, 40-40, मील वे लोग बाहर तक गए हैं, इसलिए हर होस्पीटल को श्राप इन्स्ट्रक्शन्ज दे दें कि वहां जो लोग पहुंचे उनका सही इलाज हो भौर उसका यह ईलाज है यह उन्हें पता होना चाहिए। क्योंकि भोपाल में भी यही हुम्रा था। लोग बाहर भाग-भाग कर डर के मारे चले गए लेकिन ग्रस्पतालों में पहुंचे तो वहां उन्हें यह भी मालूम नही था कि कौन सी गैस थी ग्रौर उसका क्या इलाज है । इसलिए सरकार को तुरन्त ही प्रीकाशन लेनी चाहिए। दूसरे जो भगदड़ मच उठी उसमें काफी लोगों को चोटें भी लग सकती हैं । उसका भी सर्वे कराना चाहिए। चाहिए । मैं मंत्री महोदय से चाहुंगा कि वह इस ग्रोर ध्यान दें ग्रौर इसकी छान-बीन कराएं कि यह कहीं कोई सेवोटेज तो नहीं है, कहीं कोई षड्यंत्र तो नहा है। क्योंकि एक माल हुन्ना है भोपाल की ट्रेजडी को ग्रौर ग्राग ग्रंभी ठंडी भी नहीं हुई थी कि एक ग्रौर ट्रेजडी हो गई । इसमें कोई न कोई रहस्य है । मैं ग्रापका धन्यवादी हं कि ग्रापने मुझे ममय दिया ।

SHRI JAGESH DESAI: Mr. Vice-Chairtan, Sir, I would like to ask only two quesmions. When was this factory inspected

by the Factory Inspector? Was the Factory Inspector who was sent there a person qualified in chemical engineering and one who knew the hazards of chemicals? Thirdly, I would like to know whether he has given any report or he only got his periodical instalment and went away. Lastly, the last sentence of the statement says: "The Lt. Governor, Delhi has taken a decision to order an enquiry into the accident." I would like to know whether he has already ordered it or not and who is the person who is heading the enquiry. These are my questions.

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): The Minister.

श्रीः कल्पनाथ रायः पूरे सदन की मांग है कि चरत राम को ग्ररेस्ट किया जाए।

SHRI P.A. SANGMA: Sir, I fully share the concern of the House regarding incident that has taken place and it is really very unforunate—and, in fact, I myself feel very bad about it—that within a a few days I had to come before the House twice to make a statement on the same matter. I also feel very sorry about that Whatever information I have furnished to the. House. I have furnished on the basis of what was available. Most of the querries that hon. Members have raised are very much technical in nature and I am afraid I am not a competent authority to answer all those questions. But as some of the hon. Members have already pointed out, this House had an opportunity to discuss about this particular matter on a number of occasions, and specially on the Bhopal tragedy. Whatever queries have been raised today had been raised earlier and the concerned Ministry and the Department had already given those answers. Even I had given a little bit of it last time. I would not like to repeat....

SHRI V. GOPALSAMY: Never a satifactory answer.

SHRI P.A. gANGMA 1: am admitting it. I won't be able to give a satisfactory answer. I happened to give information because Delhi Administration is supposed to be under our Ministry. But as the nature of the incident of the incident or the nature of the incident of the incident or the nature of the industry does not fall under my administrative control technically, I am unable to answer all the questions. And I would not like to give any answer which I am not myself clear about. That is why I am saying this. But as far as the enquiry is concerned, Professor Lakshmanna asked whether any appropriate enquiry will be conducted. It is precisely because we want to conduct an appropriate enquiry that we have not been able to announce the enquiry committee today, because in my own personal feeling, this enquiry should be conducted or

## Shri P A Sangmal

headed by a technical persons because it is a technical subject. So there is no point in just announcing a committee of enquiry. Therefore, the Lt. Governor has sought the assistance of the Chemicals Ministry to suggest an expert who can really go into the whole matter. But I can only assure the House

SHRI NIRMAL CHATTERJEE (West Bengal): Will he be a non-official or an official expert?

SHRI P. A. SANGMA: We will put an expert on it.

SHRI NIRMAL CHATTERJEE: A non-official expert or an official expert like Varadarajan?

SHRI P.A. SANGMA: I Will not be able to commit

SHRI NIRMAL CHATTERJEE: Would you suggest that a non-official expert should be inducted?

SHRI P.A. SANGMA: It will be a technical expert. I would not know whether it would be official or non-official. But I will convey to the Lt. Governor that this is what you feel. But it will be a technical expert and beyond that I would not be able to say.... (Interruptions)

THE VICE-CHAIRMAN SHRI SANTOSH KUMAR SAHU): Has any study been made as to whether the gas that has leaked is poisonous or not and how it can be removed from the atmosphere?

SHRI P. A. SANGMA: Experts are going into that. I would not be able to say more. This much we all know it is a very dangerou gas....

SHRI JASWANT SINGH: If you would kindly yield, Mr. Minister, it is not my intent to be alarmist about an event that has already taken place. One would expect of the Governent, certainly of the Home Ministry, and the statement itself says that the gas is travelling eastward, and honourable Members have already inquired whether you have neutralised that gas, whether there is a residual gas still floating in the area travelling eastward, out of Delhi towards the villages. What are you doing to warn those villagers? What have you done to neutralise the gas? These are legitimate questions. I am sure if the Minister had come forward on his own to make a statement, it would have provided us some satisfaction. I am not asking about the technical aspects of it.

SHRIMATI USHA MALHOTRA (Himachal Pradesh): Is the honourable Minister contemplating to get it projected through different media like Doordarshan and Radio to warn the people of what they have o do in this case? Every half an hour it

should be broadcast and people should be told, the villagers should be warned and told what to do and what not to do.

श्रो राम चन्द्र विकल: मैं मंत्री जी से चाहता हूं, उनका पूरा उत्तर नहीं श्राया टेकनीकल बात कहकर और यह कहकर कि दिल्ली प्रशासन पर मेरा श्रधिकार नहीं है। दिल्ली प्रशासन तो होम-मिनिस्ट्री के तहत है। यह श्राप कैसे कहते हैं?

एक माननीय सदस्य : क्या रेडियो पर ग्रब तक कोई एनाउन्समेंट हुन्ना है कि हमको क्या प्रीकाशन्स लेनी हैं ?

SHRI J. K. JAIN: I fully endorse the concern of our honourable Mrs. Usha Malhotrathat there should be announcements on Radio, and TV. The Minister said he is not a technical man, not a technical expert. All righ I fully appreciate the Minister is not atechnical expert. But he can arrange some sort of announcement on the TV and Radio with special bulletins every half an hour.

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): What precautionary measures are to be taken should be told to the people. That is what they are asking.

SHRI P. A. SANGMA: The honourable lady Member and Mr. Jain have made a very good suggestion. I shall certainly take up this matter with the Mnistry of In-formation and Broadcasting. What I want to emphasise is that our people around the place are working. They are combing the area to see whether they are any more people who are affected. Wherever they are finding people affected by this, they are moving them to the near by hospitals. People are being told not to be very worried about it. About those who are in the hospital although I have used the word 'serious', I am given to understand that no one is in danger. All of them are out of danger. That much work our people have done. They have been able to go to the spot and neutralise the gas and they are still trying to neutralise more. The affected people have been taken to hospitals. We have certainly taken prompt action from the side of the Delhi Administration. As far as other measures are concerned, as I said, I don't think it will be appropriate for me to say here now anything (Interruptions) more than that

SHRI JASWANT SINGH: Have you neurtalised that gas which, you have said, is travelling castwards? Have you neutralised it? You said that you people are working at the site. It is neither here nor there. An incident has taken place and the gas has been produced. It is now going or it has gone eastwards since

morning. The question now is very specific: Has that gas, which has travelled eastwards, been neutralised, because it is my under standing that no more gas is being produced? Has that released gas been neutralised?

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): So that it will not affect more people.

SHRI P. A. SANGMA: Sir, I have stated in my statement that the work is going on for neutralisation and that work is still on. I have myself put this question to the Delhi Administration and the police people who have been there as to whether the things are under control. They have given me to understand that things are absolutely under control and there should not be any worry about it. This much I can say now. Whether it has been fully neutralised or not, I am sorry, I am unable to say anything about it now. But they say it is absolutely under control. So., these are the main points raised (Interruptions).

SHRI KALPNATH RAI: What about Mr. Charat Ram's arrest? You tell me about that. (Interruptions).

DR. SHANTI G. PATEL: Sir, it is a very simple thing, a simple question. Bhopal tragedy, has any survey been conducted in the city of Delhi with a view to finding out whether any such incidents are likely to take place in Delhi ? Sir, we had raised and this issue and we have also raised the issue of the arrest of the Chairman and the Managing Director. I would like to know the arrests have been made or whether he is proposing to make or whether he is going to make any recommendation to that effect. May I suggest, that if the honourable Minister does not have enough information, he may sir, that another statement, an additional statement, tomorrow regarding this matter? Mr. Minister, kindly gather this information and make a comprehensive statement tomorrow.

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): Mr. Minister would you like to make a statement tomorrow? (Interruptions).

SHRI KALPNATH RAI: What about the arrest of Mr. Charat Ram? (Interruptions).

DR. SHANTI G. PATEL: Sir, we know that he is not a technical man, but certainly he is a responsible man and he should give answers to the queries. (Interruptions).

SHRI P. A. SANGMA: Sir, a case has been registered

SHRI KALPNATH RAI: Against whom?

SHRI P.A. SANGMA: Three people have already been arrested. (Interruptions).

SHRI KALPNATH RAI: Are you not going to arrest Mr. Charat Ram (Interruptions) 1468 RS—11

SHRI NIRMAL CHATTERJEE: Not only these people should have been arrested. What about the people in the Inspectorate who have inspected it and should made a report? (Interruptoions), Have they been arrested?

SHRI KALPNATH RAI: This is under the Home Ministery only. (Interruptions).

SHRI J. K. JAIN: Sir, he is not giving the reply. (Interruptions).

SHRI KALPNATH RAI: You arrest Mr. Charat Ram. (Interruptions).

DR. SHANTI G. PATEL: Sir, you ask him to make a statement tomorrow.

He has no information. (Interruptions).

SHRI P. A. SANGMA: Sir, the investigation is going on and I can assure the House that the law will take its own course. will not be able to say now as to the who will be arrested and who will not be arrested. But I can assure the House that the matter will be inquired into.....

SHRI KALPNATH RAI: The proprietor of the firm should be arrested. (Interruptions). He should be arrested.

DR. SHANTI G. PATEL: We want another statement.

SHRI KALPNATH RAI: We want the arrest of Mr. Charat Ram. (Interruption).

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): All of you, please sit down.

DR. SHANTI G. PATEL: Mr. Minister, why don't you make a statement tomorrow? Sir, let him give all the information tomorrow.

SHRI JAGESH DESAI: Sir, this is a very serious matter. The statement is very much incomplete. (Interruptions). Let him make another statement tomorrow.

SHRI KAPIL VERMA: Otherwise it will be taken that the Minister has not given the replies. (Interruptions).

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU: All of you, please sit down. I would like to suggest to the Minister that if he has additional information, he can give that information tomorrow.

The House now stands adjourned till 11.00 A.M. tomorrow.

The House then adjourned at thirty-nine minutes past six of the clock till eleven of the clock on Thursday, the 5th December, 1985.